

(b) The Commission is expected to submit its report by the 31st October, 1973.

Import of Foreign Film in English to be shown in India

3935. SHRI D. B. CHANDRA GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether unless fresh import licences are granted there will not be a single new foreign film in English to be shown in India; and

(b) if so, whether Government would review its decision in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARM BIR SINHA): (a) and (b). No, Sir. Several new foreign films, already imported, are getting into circulation. However, steps to import more foreign films, under the new canalisation policy, are being taken through the State Trading Corporation until the National Film Corporation comes into being which will then handle this work.

Complaints against the Grant of Pensions to persons not eligible as Freedom Fighters

3937. SHRI RAMAVATAR SHASTRI: SHRI K. M. MADHUKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons in Bihar and other States who have either worked as informants or approvers or have never been to Jail have received pension as freedom fighters;

(b) if so, whether Government's attention has been drawn towards this by some Members of Parliament; and

(c) if so, the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Complaints

have been received alleging grant of pension to ineligible freedom fighters in about 70 cases. This includes one complaint made by an M.P. of Bihar alleging sanction of pension to an informer from Patna, and another similar complaint from Rajasthan.

All the complaints are being enquired into and in few cases pension has been suspended. Suitable action will be taken on receipt of inquiry reports.

Award of Tamra Patra to Freedom Fighters

3938. SHRI RAMAVATAR SHASTRI: SHRI SHASHI BHUSHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to award Tamra Patras to all those freedom fighters who have been awarded Tamra Patras so far; and

(b) the State-wise number of those freedom fighters who have been awarded Tamra Patras so far; and

(c) the reasons for delay in awarding the Tamra Patras and the action taken by Government to expedite it?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a). Tamra Patras are being presented to all living Freedom Fighters according to prescribed criteria of eligibility which includes *ineter-alia* imprisonment for at least six months for participation in the Freedom Struggle.

(b) A statement giving available information is attached.

(c) The delay in presentation of Tamra Patras has been primarily due to difficulties in verification of particulars of imprisonment from old Jail records etc. Disturbances and drought conditions in certain parts of the country have also contributed to the delay.

Freedom Fighters Committees have been constituted by some State Governments/